

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

R.O.C.No.1065/O.P.CELL-E/2017

DT.28.02.2017

C I R C U L A R

Sub: Courts - Civil and Criminal - Disposal of Pre-2012 cases while giving emphasis to cases of 20 years old (where there is no stay) and Pre-2007 cases pending in the Subordinate Courts in both the States of Telangana and Andhra Pradesh - Issuance of certain instructions - Regarding.

Ref: Circular R.O.C.No.4197/O.P.Cell-E/2016 dated 09-09-2016

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Attention of all the Unit Heads and all the Judicial Officers in both the States of Telangana and Andhra Pradesh is invited to the Circular referred to above, wherein all the Unit Heads were directed to

1. Ensure Zero pendency of 20 years Old cases (where there is no stay) in their respective district units by the end of 2nd Half Year of 2016.
2. Ensure at least 75% reduction of pendency of Pre-2007 Cases (where there is no stay) in their respective district units by the end of 2nd Half Year of 2016 and
3. Give priority to Pre-2011 cases also as per circular instructions dated 28-03-2016, while complying with the directions 1 and 2 afore-mentioned.

Since, there is only marginal decrease in pendency of 20 years old cases after issuance of Circular R.O.C.No.4197, dated 09-09-2016 and at the end of 2nd half year of 2016, all the Unit Heads are hereby directed to issue necessary instructions to all the Judicial officers for expeditious disposal of 20 years old cases (Where there is no stay) pending in their respective courts preferably by the end of June, 2017, and submit reports regarding monthly progress of oldest 15 cases pending in their respective district units on or before 5th day of every succeeding month for placing before the Hon'ble Administrative Judge for necessary further directions.

Furthermore, in view of pendency of large number of Pre-2012 cases, all the Unit Heads and all the Judicial Officers in both the states of Telangana and Andhra Pradesh are directed to take all necessary steps for disposal of Pre-2012 cases while giving particular emphasis to cases of 20 years old (where there is no stay) and Pre-2007 cases in the 1st Half year of 2017 and dispose them as expeditiously as possible.

All the Judicial Officers are hereby directed to follow the above instructions scrupulously.

The receipt of circular may be acknowledged.


REGISTRAR GENERAL

To,

1. The P.S. to the Hon'ble Chief Justice (with request to place before the Hon'ble Acting Chief Justice for His Lordship's kind perusal)

Contd. (2)

2. The P.Ss. to the Hon'ble Judges of High Court
(with a request to place before the Hon'ble Judges)
3. All the Registrars, High Court Judicature at Hyderabad for the State of
Telangana and Andhra Pradesh (for information)
4. The Registrar (I.T-cum-Central Project Coordinator), High Court of
Judicature at Hyderabad (for placing the same in the Official Website of the
High Court).
5. The Presiding Officers of Tribunals and Special Courts in both the States.
6. All the District & Sessions Judges in the States of Telangana and Andhra
Pradesh (with a request to communicate the circular to all the Officers
under your control).
7. The Section Officer, Spl. Officer Section, High Court of Judicature at
Hyderabad (for codification)